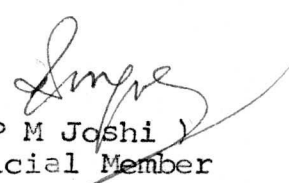




CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

02/06/1988

In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner Mr. Arjun Shanker claims that he has acquired temporary status and the notice dt. 3.5.1988 whereby his services are terminated is bad in law as it does not contemplate the payment of retrenchment compensation. According to Mr. D.C. Joshi for Mr. U.M. Shastri for the petitioner that the grounds for termination are vague in as much as it does not state that he has been terminated on the grounds of medical unfitness, <sup>otherwise</sup> or Mr. B.R. Kyada, the learned counsel for the respondent has strongly opposed the application and the interim relief prayed for by the petitioner, <sup>- bending admission</sup> However, having regard to the fact that the petitioner is continuing ~~as~~ <sup>Casual Labourer</sup> since the year 1983 as casual labourer, the petitioner <sup>- Issue ad-interim injunction accordi</sup> be protected till 14th June, 1988. In the meantime, <sup>-ngly</sup> the respondents are required to file objections if any with a copy to the other side. Mr. B.R. Kyada waives notice for the respondents. The case be posted for admission, on 14th June, 1988.

  
( P M Joshi )  
Judicial Member

\*Mogera

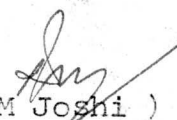
CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

14/06/1988

Learned advocates Mr. U.M. Shashtri and Mr. N.S. Shevde for the applicant and respondents respectively present. The application ~~is~~ admitted. Respondent has filed reply. Interim relief earlier given be continued. <sup>until further orders</sup> The case be adjourned to 30th June, 1988 for further directions.



( P H Trivedi )  
Vice Chairman




( P M Joshi )  
Judicial Member

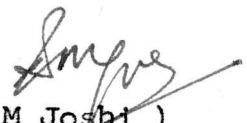
\*Mogera

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

13/07/1988

Heard learned advocates Mr. U.M. Shastri and Mr. N.S. Shevde for the applicant and respondents respectively. Mr. Shevde states that the impugned order has been passed by the authority at Ratlam where the petitioner resides and accordingly this bench has no territorial jurisdiction. There is force in his plea. The petition is accordingly rejected.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member

\*Mogera